

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 330 OF 2018**

**Dated : 3<sup>rd</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Municipal Corporation of Greater Mumbai**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory  
Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor  
Mr. Sunil Kumar  
Mr. S.N. Bhinge (Rep.)

Counsel for the Respondent(s) : Mr. Akshat Jain for R.2

**ORDER**

Learned counsel for respondent No.2 seeks a week's more time to file reply. He may file the same along with IA on or before 11.12.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 26.12.2018 with advance copy to the other side.

List the matter on **25.01.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**